

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 308
(IB)-1018(ND)2018
New IA- 1612/2024

IN THE MATTER OF:
M/s. Sharad Vadehra

... **Applicant/Petitioner**

Versus

M/s. Homestead Infrastructure Development Pvt. Ltd. ...

Respondent

Under Section: 7 of IBC, 2016

Order delivered on 09.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant/Liq. : Adv. Abhishek Anand, Adv. Karan Kohli, Adv. Krishna Sharma

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is re-notified to 10.04.2024.

Sd/-
(COURT OFFICER)